

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR

ORDER SHEET

Notes of the registry	Orders of the Tribunal
	<p><b>O.A. No. 290/00301/15 (Rajpal Saran &amp; Annr vs UOI &amp; Ors)</b> <b>Date of Order : 29/09/2015</b></p> <p>Mr M.S. Godara, Counsel for applicants.</p> <p>The OA is filed seeking to quash policy circulated vide letter Annex. A/1 dated 24.02.2014 to the extent it denies the 3<sup>rd</sup> benefit of MACP in Grade Pay of Rs 4600/- to the employees who were not drawing the pay scale of Rs 5000-8000 upto 31.02.2005. The matter has been taken up for consideration for admission today.</p> <p>The learned counsel for applicants submits that the respondents are discriminating between equals and granting Grade Pay of Rs 4600/- on the basis of completion of number of service particularly on 31.12.2005 or before. According to learned counsel for applicants, the respondents are duty bound to extend the benefit which are otherwise admissible to all the similarly situated employees. It is submitted that the applicants are entitled for 3<sup>rd</sup> MACP in Grade Pay of Rs 4600/- w.e.f. date of completion of 30 years of service i.e. on 28.12.2013 and 10.10.2013. Learned counsel for applicants further submits that the applicants submitted representation dated 20.12.2014 (Annex. A/10) to respondent No. 4 i.e. Garrison Engineer, Sri Ganganagar (Rajasthan) and the same is pending.</p> <p>In the facts and circumstances of the case noticed above, we are of the view that the OA can be disposed of by directing the respondent No. 4 to consider the representation of the applicant and pass an appropriate order and counsel for applicant will submit copy of OA alongwith Annexures to respondent No. 4.</p> <p>The OA is, therefore, disposed of, directing the respondent No. 4 i.e. Garrison Engineer, Sri Ganganagar (Rajasthan) to consider and pass an appropriate order on the representation dated 20.12.2014 (Annex. A/10) of the applicants , within 3 months from the date of receipt of this order and counsel for applicant will submit copy of OA alongwith Annexures to respondent No. 4.</p> <p>In view of above limited relief directing the respondent No. 4 to decide the representation of the applicant and counsel for applicant will submit copy of OA alongwith annexures to respondent No. 4, the requirement of issue of notices to the respondents is dispensed with and OA is disposed of accordingly at admission stage.</p> <p style="text-align: right;">N N N M</p>

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